CAT/J/13

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

O.A. NO./ 241/91 JA.NO.

Petitioner Mr.S.H.Asrani Versus Union of India & ors. Respondent	-
Mr.S.H.Asrani Advocate for the Petitioner Versus	
Versus	
Versus	
	(s)
Union of India & ors. Respondent	
Mr. N. S. Shevde Advocate for the Responden	t (s)
CORAM	
The Hon'ble Mr. V.Radhakrishnan Member (A)	
The Hon'ble Mr. Laxman Jha Member (J)	
JUDGMENT	

- 1. Whether Reporters of Local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?

- 3. Whether their Lordships wish to see the fair copy of the Judgment ?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?



R.L.Kulkarni

CRS, C/o, S.H.Asrani, 6/2, Pallavi Apartments, Towers No.2, 2nd floor, opp.Fire Station, Navrangpura, Ahmedabad.

Applicant

Advocate

Mr.S.H.Asrani

versus

- 1- Union of India, Through: General Manager, W.Rly., Churghgate, Bombay-
- The Chief Commercial Supdt., (E), W.Rly., Churchgate, Bombay
- 3. The Divisional Railway Manager,
 Baroda division,
 w.rly, Pratapnagar,
 Baroda.

Respondents

Advocate

Mr.N.S.Bhevde

ORAL ORDER

O.A.241/91

Date: 19.6.98

Per Hon'ble Mr. V. Radhakrishnan

Member (A)

Neither the applicant nor his counsel present when the matter is called out. Hence, the matter is dismisse for default. No costs.

(Laxman Jha)

Member (J)

(V.Radhakrishnan)

Member (A)

*SNNN